

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF UEE ELECTRICAL ENGINEERS PRIVATE LIMITED****RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>UEE ELECTRICAL ENGINEERS PRIVATE LIMITED</b>
2. Date of incorporation of Corporate Debtor	17.09.1990
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1990PTC041501
5. Address of the registered office and principal office (if any) of Corporate Debtor	<b>Regd. Office:</b> 43, 3rd Floor, G B Road, Delhi – 110 006. <b>Corporate Office:</b> 418, Tower 2, DLF Corporate Greens, Sector 74A, Gurgaon – 122004 (Haryana)
6. Insolvency commencement date in respect of Corporate Debtor	<b>December 20, 2024</b> (Copy of the Order received on 23.12.2024).
7. Estimated date of closure of insolvency resolution process	<b>April 23, 2025</b> (180 days from Insolvency Commencement Date)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>VIVEK SHARMA</b> <b>Reg. No.:</b> IBBI/IPA-002/IP-N01077/2020-2021/13442 <b>AFA Valid Upto :</b> 30.06.2025.
9. Address & email of the interim resolution professional, as registered with the board	<b>Addr.:</b> House No. 449, Jheel Khuranja, P.O. Krishna Nagar, Delhi-110051 <b>Email :</b> fcsviveksharma@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Addr.:</b> A-250, LGF, Defence Colony, New Delhi – 110024 <b>Email :</b> <b>cirp.uee@gmail.com</b>
11. Last date for submission of claims	<b>January 05, 2025</b>
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **UEE ELECTRICAL ENGINEERS PRIVATE LIMITED** on **December 20, 2024** (copy of the order received on 23.12.2024).

The creditors of **UEE ELECTRICAL ENGINEERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **January 05, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Sd/-**

**VIVEK SHARMA**

**Date :** 25.12.2024 **Interim Resolution Professional for UEE Electrical Engineers Private Limited**  
**Place:** New Delhi **Regn. No :** IBBI/IPA-002/IP-N01077/2020-2021/13442

English - Financial Express  
Hindi - Jansatta (both of 26.12.2024)

Vivek Sharma  
Insolvency Resolution Professional  
IBBI/IPA-002/IP-N01077/2020-2021/13442

**प्रपत्र ए****सार्वजनिक घोषणा**

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

**यूईई इलेक्ट्रिकल इंजीनियर्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ****संबंधित विवरण**

1. कार्पोरेट देनदार का नाम	<b>यूईई इलेक्ट्रिकल इंजीनियर्स प्राइवेट लिमिटेड</b>
2. कार्पोरेट देनदार के निगमन की तिथि	17 सितंबर, 1990
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज—दिल्ली
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U74899DL1990PTC041501
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	<b>पंजीकृत कार्यालय:</b> 43, तीसरी मंजिल, जी बी रोड, दिल्ली—110 006. <b>कार्पोरेट कार्यालय:</b> 418, टॉवर 2, डीएलएफ कॉर्पोरेट ग्रीन्स, सैक्टर 74ए, गुडगांव—122004 (हरियाणा)
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	<b>20 दिसंबर, 2024</b> (आदेश की प्रति 23.12.2024 को प्राप्त हुई)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	<b>23 अप्रैल 2025</b> (दिवालियापन प्रारंभ तिथि से 180 दिन)
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	<b>विवेक शर्मा</b> <b>पंजी. सं.:</b> IBBI/IPA-002/IP-N01077/2020-2021/13442 <b>एफए :</b> 30 जून, 2025 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	<b>पता:</b> मकान नंबर 449, झील खुरंजा, पी.ओ. कृष्णा नगर, दिल्ली—110051 <b>ईमेल :</b> <b>fcsviveksharma@gmail.com</b>
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	<b>पता:</b> 8/28, तृतीय तल, डब्ल्यू.ई.ए., अब्दुल अजीज रोड, करोल बाग, नई दिल्ली—110005 <b>ईमेल :</b> <b>cirp.uee@gmail.com</b>
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	<b>05 जनवरी, 2025</b>
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियाँ, यदि कोई	लागू नहीं
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विशिष्ट ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहाँ उपलब्ध है।	(क) वेबलिंक: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (ख) लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक **20 दिसंबर 2024** (आदेश की प्रति 23.12.2024 को प्राप्त हुई) को **यूईई इलेक्ट्रिकल इंजीनियर्स प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

**यूईई इलेक्ट्रिकल इंजीनियर्स प्राइवेट लिमिटेड** के लेनदारों से एतद्वारा अपने दावों का प्रमाण **05 जनवरी 2025** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

**दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।**

**हस्ता/-**

**विवेक शर्मा**

**दिनांक :** 25.12.2024 **अंतरिम समाधान प्रोफेशनल, यूईई इलेक्ट्रिकल इंजीनियर्स प्राइवेट लिमिटेड**  
**स्थान:** नई दिल्ली **पंजीकरण सं.:** IBBI/IPA-002/IP-N01077/2020-2021/13442

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF UEE ELECTRICAL ENGINEERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

- Name of Corporate Debtor: **UEE ELECTRICAL ENGINEERS PRIVATE LIMITED**
- Date of incorporation of Corporate Debtor: 17.09.1990
- Authority under which Corporate Debtor is incorporated / registered: Registrar of Companies – Delhi
- Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: U74899DL1990PTC041501
- Address of the registered office and principal office (if any) of Corporate Debtor: **Regd. Office:** 43, 3rd Floor, G B Road, Delhi – 110 006. **Corporate Office:** 418, Tower 2, DLF Corporate Greens, Sector 74A, Gurgaon – 122004 (Haryana)
- Insolvency commencement date in respect of Corporate Debtor: **December 20, 2024** (Copy of the Order received on 23.12.2024).
- Estimated date of closure of insolvency resolution process: **April 23, 2025** (180 days from Insolvency Commencement Date)
- Name and Registration number of the insolvency professional acting as Interim Resolution Professional: **VIVEK SHARMA** Reg. No.: IBBI/IPA-002/IP-ND10177/2020-2021/13442 AFA Valid Upto: 30.06.2025.
- Address & email of the interim resolution professional, as registered with the board: **Add.:** A-250, LGF, Defence Colony, New Delhi – 110024. **Email:** cs.viveksharma@gmail.com
- Address and e-mail to be used for correspondence with the Interim Resolution Professional: **Add.:** A-250, LGF, Defence Colony, New Delhi – 110024. **Email:** cirp.uee@gmail.com
- Last date for submission of claims: **January 05, 2025**
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, identified by the Interim Resolution Professional: Not Applicable
- Names of insolvency professionals identified to act as authorized representatives of creditors in a class (three names for each class): Not Applicable
- (a) Relevant forms and (b) Details of authorized representatives are available at: (a) Web link: <https://ibbi.gov.in/en/home/downloads> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **UEE ELECTRICAL ENGINEERS PRIVATE LIMITED** on **December 20, 2024** (copy of the order received on 23.12.2024). The creditors of **UEE ELECTRICAL ENGINEERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **January 05, 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

**VIVEK SHARMA**  
Interim Resolution Professional for UEE Electrical Engineers Private Limited  
Place: New Delhi Regn. No.: IBBI/IPA-002/IP-ND10177/2020-2021/13442

**NOTICE OF SALE OF ASSETS OF SNEHA NATURAL WORLD PRIVATE LIMITED (In Liquidation)**

Factory at: Plot No.1B, Sector I, Phase III, Gat No.50/51,52 and 53, Panvati Coop.Indl Estate Ltd., Yadvav, Ishikarangi, Kolhapur-416146. Regd. Off. At: Flr 26-A, 1st Flr, A-3, Narayan P Chandrival Road, Off Sakinaka, Sakinaka, Mumbai-400072, MH, India.

(Sale under Insolvency and Bankruptcy Code, 2016)

The undersigned Liquidator of Sneha Natural World Private Limited (in Liquidation) (Corporate Debtor), appointed by the Hon'ble NCLT, Mumbai, vide order dated 28.07.2021, intends to sell the following immovable properties forming part of the liquidation estate of Corporate Debtor through e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis". Sale will be done by the undersigned through E-Auction service provider i.e. MIS National E-Governance Services Ltd. (NESL) (<https://www.nesl.co.in/app/login>)

Date and Time of 21st E-auction: Monday, 20th January, 2025, 3 PM to 5 PM

Last Date and Time for submission of EOI including KYC documents, Eligibility Criteria documents, etc. by the Prospective bidder: Up to Friday, 10th January, 2025, by 5 PM

Date of declaration of Qualified Bidder(s): Up to Saturday, 11th January, 2025

Date and Time for Inspection/due diligence of assets under auction by the Qualified Bidder(s): Up to Saturday, 18th January, 2025 (with one-day prior intimation to Mr.Sudhanshu Pandey –Mob. – 9821916190 11:00 am -3.30 pm (except Sundays and Maharashtra State Holidays).

Last date for submission of Declaration Forms and Earnest Money Deposit (EMD): Up to Saturday, 18th January, 2025 by 3 PM

Sr. No.	Description (Assets)	Reserve Price (Rs. in lakhs)	EMD (% of Reserve Price) (Rs. in lakhs)
1	Block/Asset Block 1: Plot without ETP includes building existing on plot no 1B with 2,700.00 SQ.M. 29,052.00 SQ.FT and existing plot 1 C with 15,152.00 SQ.M. 1,63,038.00 SQ.FT. This total area of Asset Block of land with building is 17,852 SQ. M. / 1,92,068 square feet. The land includes Building admeasuring approximate built-up area of 46,246.50 Sq. Ft. (This block has land and building other than ETP)	463.00	23.15

Note: The Asset Block 1 Plot without ETP (Subject of present auction), as well as the Asset Block being Plot with structure housing Effluent Treatment Plant (ETP) which has been successfully auctioned in the previous 20th E-auction held on 17th December 2024, both blocks are situated at Plot No. 1-B and 1-C, Village Yadvav, Gat No. 50/51,52 and 53, Panvati Co-operative Industrial Estate, Sector-I, Phase-III, Taluka-Shirol, District-Kolhapur, within the local limits of Shirol. As there is no clear demarcation of the plots, it will be the responsibility of the successful bidder of the present auction (Plot without ETP) to coordinate with the successful bidder of the Plot with structure housing ETP to arrange with the concerned authorities for demarcation of the plot and create an independent access at its own cost. This will not be the responsibility of the Liquidator. Bidders may refer to detailed terms and conditions and tender documents (Process Memorandum) through websites: <https://ibbi.nesl.co.in/app/login> and can also visit [www.ibbi.gov.in](http://www.ibbi.gov.in) for the sale auction notice. They can contact through Email: [aravindh@nesl.co.in](mailto:aravindh@nesl.co.in), [sales@nesl.co.in](mailto:sales@nesl.co.in) or write to the undersigned at snehanaturalworld@gmail.com contact numbers: Mr. Aravindh SE +91-9384676709, or contact Mr. Sudhanshu Pandey Mob. No. +91-9821916190. Payment of the bid price along with interest, charges or taxes as applicable must be completed by the successful bidder within the period stipulated in the E-Auction Sale Process Memorandum and failure to do so will make him liable for penal action, including, but not limited to forfeiture of amounts deposited, and cancellation of sale. As per Regl. 31A(1)(h) of IBBI (Liquidation Process) Regulations, 2016 i.e. in consultation with Stakeholders' Consultation Committee, the Liquidator may consider extension of the period of payment for a reasonable period beyond ninety days. This invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Corporate Debtor to effectuate the sale. The Liquidator has the absolute right to accept or reject any or all offer(s)/bids or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage or disqualify any interested party / potential investor / bidder without any liability. Any revision in the sale notice will be uploaded on the website <https://ibbi.nesl.co.in/app/login>. It is requested to all the bidders to kindly visit the website regularly.

Place: Mumbai Date: 26.12.2024

Ravindra Chaturvedi  
Liquidator of Sneha Natural World Private Limited (In Liquidation)  
IBBI Regn. No.: IBBI/IPA-001/IP-ND00702/2020-2021/1359  
AFA Valid up to 31.12.2025  
Address: 31-E, PKC Centre, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai – 400 053

**ESSAR POWER (JHARKHAND) LIMITED - IN LIQUIDATION**  
U31101DL2005PLC211274

**E-AUCTION SALE NOTICE UNDER SWISS CHALLENGE MECHANISM**

Sale of Essar Power (Jharkhand) Limited - In Liquidation as a Going Concern (Excluding the Assets of the Corporate Debtor lying at KoPT) Under Swiss Challenge Mechanism through Private Sale Mode

The Liquidator of Essar Power (Jharkhand) Limited - In Liquidation ("Corporate Debtor") proposes to sell the Corporate Debtor on a Going Concern Basis (excluding the Assets of the Corporate Debtor lying at Syama Prasad Mookerjee Port, Kolkata (Erstwhile Kolkata Port Trust (KoPT)) on an "As is where is", "As is what is", "Whatever there is" and "No recourse basis". The E-Auction is through "Swiss Challenge Mechanism", based on an existing offer in hand ("Original Bid") made by an investor ("Original Bidder") and approved by the Stakeholders' Consultation Committee of the Corporate Debtor ("SCC") and approved by the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi ("SCC") vide an order dated December 11, 2024.

The highest bid in the proposed E-Auction will be declared as the Counter Bid and the highest bidder would be declared as the Challenger Bidder. The Original Bidder will have the Right of First Refusal ("RoFR") to match the Counter Bid. Further, post the conclusion of the E-Auction, the Challenger Bidder would not be given an opportunity to increase the Counter Bid. In case the Original Bidder exercises its RoFR, the Original Bidder would be declared as the Successful Bidder, however, in case the Original Bidder does not match the Counter Bid, then the Challenger Bidder would be declared as the Successful Bidder.

**Process Details:**

- The sale process is being conducted under the provisions of the Insolvency and Bankruptcy Code, 2016, the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and is subject to the final approval of the Hon'ble NCLT, Principal Bench, New Delhi.
- The timeline for submission of eligibility documents, bids and subsequent steps under the Swiss Challenge Mechanism are provided in the Process Memorandum.
- The Process Memorandum is available on the website: [www.eauctions.co.in](http://www.eauctions.co.in).

E-Auction on January 22, 2025 from 3 PM to 4 PM at web portal of [www.eauctions.co.in](http://www.eauctions.co.in).

For further information, contact us at +91 88285 76197 or email at [epjl.lq@gmail.com](mailto:epjl.lq@gmail.com).

**For Essar Power (Jharkhand) Limited - In Liquidation**  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-P00031/2017-18/10115  
Authorisation for Assignment valid till December 19, 2024 (Applied for Renewal)  
[huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com), [epjl.lq@gmail.com](mailto:epjl.lq@gmail.com)  
Date: December 26, 2024  
Place: Mumbai

**COLGATE-PALMOLIVE (INDIA) LIMITED**  
Regd. Off: Colgate Research Centre, Main Street, Hiranandani Gardens, Powai, Mumbai 400 076.  
CIN: L24200MH1937PLC002700  
Tel: +91 22 6709 5050;  
Email Id: [investors\\_grievance@colpal.com](mailto:investors_grievance@colpal.com)  
Website: [www.colgatepalmolive.co.in](http://www.colgatepalmolive.co.in)

**NOTICE**

NOTICE is hereby given that pursuant to Section 124(6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as amended, Colgate-Palmolive (India) Limited ("the Company") will transfer all equity shares in respect of which the dividend has not been paid or claimed by the Shareholders for seven consecutive years or more to Investor Education and Protection Fund ("IEPF") Authority.

The Company has communicated individually to the concerned shareholders to claim their unpaid/unclaimed third interim dividend amount(s) for financial year 2017-18 and failure to claim the same would lead to the transfer of dividend and underlying equity shares to IEPF without any further notice.

The details of members whose dividends have remained unclaimed/unpaid for seven consecutive years have been posted on the website of the Company. Shareholders are requested to refer to the "Investors" section on the website of the Company at <https://www.colgateinvestors.co.in/shareholders-information> to verify the details of unclaimed dividends and the shares liable to be transferred to the IEPF Authority.

The concerned Shareholders may note that upon transfer of such equity shares to the IEPF Authority, no claim shall lie against the Company in respect of unpaid/unclaimed dividend amounts and the equity shares so transferred to IEPF Authority. Shareholders may further note that both, the unclaimed dividends and corresponding shares including all benefits accruing on such shares, if any, once transferred to the IEPF Authority can be claimed back only from the IEPF Authority by following the instructions given at [www.iepf.gov.in](http://www.iepf.gov.in)

In case of any clarification/assistance in this regard, the concerned shareholder can write to Company's Registrar and Share Transfer Agent (RTA) at Link Intime India Private Limited, C-101, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083 or email to [iepf.shares@linkintime.co.in](mailto:iepf.shares@linkintime.co.in) or [mt.helpdesk@linkintime.co.in](mailto:mt.helpdesk@linkintime.co.in) or logging in to SWAYAM Portal: <https://swayam.linkintime.co.in>

As per the various circulars issued by the Securities and Exchange Board of India, it is mandatory to furnish/update PAN, KYC & Bank account details for the shareholders holding shares in physical form by making necessary submissions to the RTA. Shareholders holding shares in demat mode can register/update their bank account details through their Depository Participants. You are also requested to furnish/update your Nomination details as well.

**For Colgate-Palmolive (India) Limited**  
Sd/-  
Surenדר Sharma  
Whole-time Director - Legal & Company Secretary  
(DIN: 02731373)  
Place: Mumbai  
Date: December 26, 2024

**INDORE MUNICIPAL CORPORATION, INDORE**  
JAL YANTRALAY & DRAINAGE DEPARTMENT  
DETAILED NOTICE INVITING TENDERS  
E-Mail: [imc.wwd@gmail.com](mailto:imc.wwd@gmail.com)

**NIT No.: 72/EE/WWD/24-25/E-TENDER-G-01** **TENDER NOTICE** **Date: 24.12.2024**

Percentage rate online tenders are invited for following work. Tender forms may be purchased online by the experienced and reputed firm/agencies/contractors registered in centralized registration of M.P.P.W.D.

S. No.	Name of Work	Estimated Cost of Work (₹)	Earnest Money Deposit (₹)	Cost of Tender Form (₹)	Applicable SOR	Completion Time
1	River Front Development work from Nagar Nigam Square to Ahilya Aashram. (Fifth Cat)	₹ 21,13,17,546/-	₹ 10,56,600/-	₹50,000/-	MP UAADD SOR Dated 02.08.2021	12 Months

Note: Earnest Money deposit online payment through Debit Card/ Credit Card/ Internet Banking or System Generated Chalan

**Important Dates for Tender processing are as under:-**

- Last date for Purchase & Submission of Tender document : 27/01/2025 before 05.30 PM.
- Earnest Money and Technical bid will be opened online on : 27/01/2025 after 05.30 PM.
- Pre Bid Meeting, Venue: Office of Executive Engineer Drainage Department : 13/01/2025 at 3.30 PM.

Tender document and other details shall be available on: Website: <http://mptenders.gov.in>

**Executive Engineer**  
Indore Municipal Corporation, Indore

**"IMPORTANT"**

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**IDBI BANK** REGIONAL OFFICE NEHRU COLONY, DEHRADUN PIN- 248001 UTTARAKHAND

**POSSESSION NOTICE**  
[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas the undersigned being the authorised officer of IDBI Bank Limited under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002. The Bank issued demand notice to the following borrower/Co-borrower/Guarantor/Mortgagor/ on the date mentioned against their name calling upon them to repay the amount within 60 days from the date of receipt of said notice. Since they failed to repay the amount, notice is hereby given to them and to the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him under sub-section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against the name of the borrower. The borrower/Co-borrower/Guarantor/Mortgagor/in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of IDBI Bank Limited for the amount given against their names with future interest charges thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of respect of time available, to redeem the secured assets.

S. No	Name of Borrower	Description of the Immovable Property	Out-standing Amount	Date of Demand Notice
01	Shri Shahzad Kuraishi	All that land bearing Khata no.00609 (according to khataoni 1420-1425 fasli) having khasra no. 2848', area measuring 64.09 sq.mtr, situated at village Brahmanwala, Pargana Centraldoon, Distt Dehradun, Bounded and butted as under:- East:-Property of Sh. Hazi Gulfaam, S.M. 30ft. West:- Land of Sh. Haji Subhan, S.M. 30ft. North:- Land of other, S.M.23ft. South:- 10 ft. wide passage, S.M. 23ft. Together with all and singular the structures and erections thereon, both present and future attached to the earth or permanently fastened to anything attached to the earth.	Rs. 23,55,611.63 (Rupees Twenty Three Lakhs Fifty Five Thousand Six hundred Eleven and Paise Sixty Three only) as on September 30, 2024 and interest w.e.f. 10.05.2024 and Expenses till the closure of the loan.	17.10.2024 Date of Possession 20.12.2024
02	M/s Universal Solutions (Proprietor) Smt. Aarti Thapliyal	Khata no. 735 (Fasli 1397 to 1402) Khasra no. 16 Min area measuring 214.48 sq. mtrs., Situated at Mauza Nathuawala, Pargana Parwa Doon, Distt. Dehradun, Which is bounded & butted as under: EAST: Land of others, side measuring 65 ft 5 Inch. WEST: Land of others, side measuring 65 ft 5 Inch. NORTH: 20 ft wide Passage, side measuring 35 ft 2 Inch. SOUTH: Land of others, side measuring 35 ft 2 Inch Together with all and singular the structures and erections thereon, both present and future attached to the earth or permanently fastened to anything attached to the earth.	Rs. 22,31,780.74 (Rupees Twenty Two Lakh Thirty One thousand Seven Hundred Eighty and Paise Seventy Four only) as on August 31, 2024 and interest w.e.f. 02.09.2023 and Expenses till the closure of the loan.	16.09.2024 Date of Possession 20.12.2024
03	Mrs Baigum Qureshi	All that land bearing Khata no.00609 (according to Khataoni 1420- 1425 fasli) having khasra no.2848', area measuring 64.09 sq.mtr. (Total covered), Situated at village Brahmanwala, Pargana Centraldoon, Distt. Dehradun. Bounded and butted as under:- East: Property of Sh. Shahzad Kuraishi, S.M. 30ft. West: 20ft. wide road, S.M. 30ft. North: Property of Sh. Najir Gaffur, S.M.23ft. South: 10ft. wide passage, S.M. 23ft. Together with all and singular the structures and erections thereon, both present and future attached to the earth or permanently fastened to anything attached to the earth.	Rs. 22,35,295.82/- (Rupees Twenty Two Lakhs Thirty Fifty Thousand Two hundred Ninety Five and Paise Eighty Two only) as on September 30, 2024 and interest w.e.f. 10.05.2024 and Expenses till the closure of the loan.	17.10.2024 Date of Possession 20.12.2024
04	Late Shri Sandeep Sharma, Through its Legal Heirs Smt. Vandana, W/o Late Sandeep Sharma, Master Madhav through its legal guardian Smt. Vandana, Master Yashuman through its legal guardian Smt. Vandana.	Khasra no.339 Da (Old Khasra no.873), Situated at Village Dehrakhas, Pargana Central Doon, District Dehradun and bearing municipal no. 133/114 (old no.46), Chander Nagar, Dehradun, area measuring 175.15 sq.mtr. out of which covered area is 228.92 sq. mtr, which is bounded & butted as under: EAST: Property of Sh. Nitin Kumar, S.M.87ft. 3Inch. WEST: Property of Sh. Jagram & Shyam Lal, S.M. 84 ft. 9Inch. NORTH:- 15ft. wide road, S.M.20ft. 7Inch. SOUTH:- Property of Sh. Raghunath, S.M.23ft. 4 inch. Together with all and singular the structures and erections thereon, both present and future attached to the earth or permanently fastened to anything attached to the earth.	Rs. 63,19,087/- (Rupees Sixty Three Lakh Nineteen thousand Eighty Seven only) as on August 31, 2024 and interest w. e. f. 10.09.2023 and Expenses till the closure of the loan.	16.09.2024 Date of Possession 20.12.2024
05	Shri Meharban Qureshi	Bhumidhara Land measuring area 0.683 hect out of 2.3899 hect of khasra No. 2364 & khasra No. 2365. khasra No. 2368, khasra No. 2370/3 khasra No. 2366 & khasra No. 2362/2 & khasra No. 2363/2 with all rights related to it at situated at Kaloo Wala Jahanpur Dakshin P. M.bad T. Bebat Distt. Saharanpur. Bounded and butted as under:- East:- Agriculture land of other, West:- Rasta 10ft wide. North:- Agriculture land of vendor, South:- Agriculture land of vendor. Together with all and singular the structures and erections thereon, both present and future attached to the earth or permanently fastened to anything attached to the earth.	Rs. 32,87,084.83/- (Rupees Thirty Two Lakh Eighty Seven Thousand Eighty Four and Paise Eighty Three only) as on September 30, 2024 and interest w.e.f. 10.05.2024 and Expenses till the closure of the loan.	17.10.2024 Date of Possession 20.12.2024
06	Smt. Neetu Pal W/o Shri Manoj Kumar	All that piece and parcel of land comprised in and forming part of Khata Khatoni no. 706 (Fasli year 1399-1404), Khasra no. 276/36, Nagar Nigam Property no. 33/31, area 155.39 sq mtr situated Bankhandi, Mauza Rishikesh, Pargana Parwadoon, Tehsil Rishikesh, Distt. Dehradun, in the State of Uttarakhand – 249201 and which is bounded as follows : East by : Property of Shri Dhirendra, side 38 ft. West by : Property of Shri Rakesh Pal, side 38 ft. North by :- Property Sh. Devendra Pal, side 44, South by : 12ft. wide passage, side 44 ft. Together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.	Rs. 29,74,312.90/- (Rupees Twenty Nine Lakh Seventy Four Thousand Three Hundred Twelve and Ninety Paise only) and interest thereon from 31.05.2024 as applicable.	01.07.2024 Date of Possession 21.12.2024
07	Shri Rehman Qureshi	Bhumidhara land measuring area 0.683 hect out of 2.3899 hect of khasra no. 2364 & khasra no. 2365, khasra no. 2368, khasra no. 2370/3, khasra no. 2366 & khasra no. 2362/2 & khasra no. 2363/2 consisting all construction there in and land beneath the same with all rights related to it situated at Kaloo Wala Jahanpur Dakshin P.M. bad T. Behat Distt Saharanpur. Bounded and butted as under:- East: Agriculture land of Pritam & Rasta 10 ft wide. West: Property owned by other, North: Agriculture land of Dharmpal & other South: Agriculture land of Dharmveer & other. Together with all and singular the structures and erections thereon, both present and future attached to the earth or permanently fastened to anything attached to the earth.	Rs. 32,28,227.80/- (Rupees Thirty Two Lakhs Twenty Eight Thousand Two hundred Twenty Seven and Paise Eighty only) as on September 30, 2024 and interest w.e.f. 10.05.2024 and Expenses till the closure of the loan.	17.10.2024 Date of Possession 20.12.2024
08	Salma D/o Haji Subhan	All that land measuring area 0.683 hect out of 2.3899 hect of khasra no. 2364 khasra no. 2365, khasra no. 2368, khasra no. 2370/3, khasra no. 2366 khasra no. 2362/2 khasra no. 2363/2 with all rights related to it situated at Kaloo Wala Jahanpur Dakshin P.M. bad T. Behat Distt Saharanpur. Bounded and butted as under:- East: Agriculture land of other, West: Rasta 10 ft wide, North: Agriculture land of other, South: Agriculture land of vendor. Together with all and singular the structures and erections thereon, both present and future attached to the earth or permanently fastened to anything attached to the earth.	Rs. 30,77,564.68/- (Rupees Thirty Lakhs Seventy Seven Thousand Five hundred Sixty Four and Paise Sixty Eight only) as on September 30, 2024 and interest w.e.f. 10.05.2024 and Expenses till the closure of the loan.	17.10.2024 Date of Possession 20.12.2024

Date : 26.12.2024 Place : Dehradun Authorised Officer

**Bandhan AMC Limited** (Formerly known as IDFC Asset Management Company Limited)  
CIN: U65993MH1999PLC123191  
Regd. Office Address: 6th Floor, Tower 1C, One World Center, Senapati Bapat Marg, Prabhadevi (W), Mumbai - 400 013. Phone: +91-22-6628 9999. Email: [investform@bandhanamc.com](mailto:investform@bandhanamc.com)  
Website: [www.bandhanmutual.com](http://www.bandhanmutual.com), [www.bandhanamc.com](http://www.bandhanamc.com)

**NOTICE**

**Declaration of Dividend:**  
Notice is hereby given that the Board of Directors of Bandhan Mutual Fund Trustee Limited (formerly known as IDFC AMC Trustee Company Limited) (Trustee to Bandhan Mutual Fund) has approved the declaration of the following dividend under the Income Distribution cum Capital Withdrawal Option (IDCW option) of the Scheme(s)/Plan(s), subject to availability of \*distributable surplus, with the Record Date as #Monday, December 30, 2024.

Scheme(s) Name	Plan(s)	Option(s)	Quantum of Dividend* (Rs. per Unit)	NAV (in Rs.) Per Unit as on December 24, 2024
Bandhan Conservative Hybrid Fund (formerly known as Bandhan Regular Savings Fund)	Regular	IDCW	0.0716	14.2227
Bandhan Conservative Hybrid Fund (formerly known as Bandhan Regular Savings Fund)	Direct	IDCW	0.0809	16.0624
Bandhan Equity Savings Fund	Regular	Monthly IDCW	0.074	14.859
Bandhan Equity Savings Fund	Direct	Monthly IDCW	0.082	16.344
Bandhan Arbitrage Fund	Regular	Monthly IDCW	0.0667	13.3573
Bandhan Arbitrage Fund	Direct	Monthly IDCW	0.0717	14.3617
Bandhan Equity Savings Fund	Regular	Quarterly IDCW	0.195	12.996
Bandhan Equity Savings Fund	Direct	Quarterly IDCW	0.203	13.516
Bandhan Conservative Hybrid Fund	Regular	Quarterly IDCW	0.2120	14.0338
Bandhan Conservative Hybrid Fund	Direct	Quarterly IDCW	0.2509	16.6120
Bandhan Balanced Advantage Fund	Regular	IDCW	0.230	15.211
Bandhan Balanced Advantage Fund	Direct	IDCW	0.263	17.354
Bandhan Hybrid Equity Fund	Regular	IDCW	0.3010	19.753
Bandhan Hybrid Equity Fund	Direct	IDCW	0.3370	22.133
Bandhan Asset Allocation Fund - Aggressive Plan	Regular	IDCW	0.3883	25.5542
Bandhan Asset Allocation Fund - Moderate Plan	Regular	IDCW	0.3333	22.0092
Bandhan Asset Allocation Fund - Moderate Plan	Direct	IDCW	0.3492	23.0594
Bandhan Asset Allocation Fund - Conservative Plan	Regular	IDCW	0.2606	17.2924
Bandhan Asset Allocation Fund - Conservative Plan	Direct	IDCW	0.2784	18.4723
Bandhan Government Securities Fund - Investment Plan	Regular	Quarterly IDCW	0.0472	11.5853
Bandhan Government Securities Fund - Investment Plan	Direct	Quarterly IDCW	0.0618	11.2923
Bandhan Government Securities Fund - Constant Maturity Plan	Regular	Quarterly IDCW	0.1298	11.4748
Bandhan Government Securities Fund - Constant Maturity Plan	Direct	Quarterly IDCW	0.1389	11.7705
Bandhan Banking & PSU Debt Fund	Regular	Quarterly IDCW	0.1537	10.8530
Bandhan Banking & PSU Debt Fund	Direct	Quarterly IDCW	0.1625	10.9554
Bandhan Dynamic Bond Fund	Regular	Quarterly IDCW	0.0355	11.2946
Bandhan Dynamic Bond Fund	Direct	Quarterly IDCW	0.0672	13.2331
Bandhan Bond Fund - Income Plan	Regular	Quarterly IDCW	0.0905	11.9751
Bandhan Bond Fund - Income Plan	Direct	Quarterly IDCW	0.1131	12.5490
Bandhan Bond Fund - Medium Term	Regular	Quarterly IDCW	0.1384	11.1037
Bandhan Bond Fund - Medium Term	Direct	Quarterly IDCW	0.1585	11.2979
Bandhan Bond Fund - Short Term	Regular	Quarterly IDCW	0.1553	10.7596
Bandhan Bond Fund - Short Term	Direct	Quarterly IDCW	0.1653	10.6864
Bandhan Low Duration Fund	Regular	Quarterly IDCW	0.1746	11.1522
Bandhan Low Duration Fund	Direct	Quarterly IDCW	0.1796	11.0913
Bandhan Corporate Bond Fund	Regular	Quarterly IDCW	0.1545	10.6640
Bandhan Corporate Bond Fund	Direct	Quarterly IDCW	0.1616	10.6305
Bandhan Credit Risk Fund	Regular	Quarterly IDCW	0.1479	10.5421
Bandhan Credit Risk Fund	Direct	Quarterly IDCW	0.1756	10.7393
Bandhan All Seasons Bond Fund	Regular	Quarterly IDCW	0.1894	12.7894
Bandhan All Seasons Bond Fund	Direct	Quarterly IDCW	0.2034	12.8940
Bandhan Ultra Short Term Fund	Regular	Quarterly IDCW	0.1634	10.4798
Bandhan Ultra Short Term Fund	Direct	Quarterly IDCW	0.1676	10.4957
Bandhan Floating Rate Fund	Regular	Quarterly IDCW	0.1617	10.3511
Bandhan Floating Rate Fund	Direct	Quarterly IDCW	0.1729	10.3948

Face Value per unit is Rs. 10/-.

\* TDS and other statutory levies (if any) shall be levied on the amount received by the investor. Considering the volatile nature of markets, Trustee reserves the right to restrict the quantum of dividend upto the per unit distributable surplus available on the Record Date in case of fall in market.

# If in any case the Record Date falls on a non-business day, the immediately following business day shall be deemed to be the Record Date.

All investors whose names appear in the register of unit holders of the Scheme(s)/Plan(s)/Option(s) as on the close of the record date will be eligible to receive the dividend.

**Pursuant to the payment of dividend, NAV of the Scheme(s)/Plan(s)/Option(s) will fall to the extent of payout and statutory levy (if any).**  
Date: December 25, 2024

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

**PADAM COTTON YARNS LIMITED**  
(CIN: L17110HR1997PLC033641)  
Regd. Office: 196, 1<sup>st</sup> Floor, Opp. Red Cross Bhawan, G.T. Road, Karnal - 132001, Haryana  
www.padamcotton.com | Email: scpcy61@gmail.com | Tel: 8383585860

**NOTICE**  
**RECORD DATE FOR ISSUE OF BONUS EQUITY SHARES**

NOTICE is hereby given that the Company has fixed **Wednesday, January 08, 2025** as the **'Record Date'** for the purpose of determining the members of the Company eligible for bonus equity shares in the ratio of 1:1 i.e. 1 (One) new fully paid up Equity Share having face value of Rs. 10/- each for every 1 (one) existing fully paid up Equity Share having face value of Rs. 10/- each.

The Bonus Shares shall be allotted to the members of the Company whose names appear in the Register of Members/ Register of Beneficial Owners maintained by the Depositories, as on the record date.

The Bonus Shares, once allotted, shall rank pari passu in all respects with fully paid-up equity shares of the Company as existing on the Record Date and shall comply with subject to the terms and conditions contained in the Memorandum and Articles of the Association of the Company.

Pursuant to the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, new Bonus Shares shall be allotted in dematerialised form only. With respect to the Bonus Shares of the members holding equity shares in physical form who have not provided their demat account details to the Company, the said Bonus Shares shall be credited in dematerialised form to a new demat suspense account till they are credited to the beneficiary accounts to the respective members holding equity shares in physical form.

The above information is also available on the website of the Company ([www.padamcotton.com](http://www.padamcotton.com)) and on the website of the stock exchanges where the shares of the Company are listed, i.e., BSE Limited ([www.bseindia.com](http://www.bseindia.com)).

For Padam Cotton Yarns Limited  
Sd/-  
Pernika Mittal  
Managing Director  
DIN: 08194164

Date : 25.12.2024  
Place: Karnal

**प्रपत्र ए**  
**सार्वजनिक घोषणा**  
[भारतीय दिवाला और शेोधन अहमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अहमता समाधान प्रक्रिया) विनियामकी, 2016 के विनियम 6 के अधीन]

**मिस्ट एक्वेन्यू प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ**  
**संबंधित विवरण**

1. कार्पोरेट देनदार का नाम	मिस्ट एक्वेन्यू प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	12 अक्टूबर, 2012
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली और हरियाणा (आरओसी-दिल्ली)
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U70200DL2012PTC243560
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: 28, राजा गार्डन, पश्चिमी दिल्ली, नई दिल्ली-110015
6. कार्पोरेट देनदार के संबंध में ऋण शोध अहमता आरंभन तिथि	22 जुलाई, 2024 (प्रवेश आदेश की प्रति प्राप्त होने की तिथि 19.07.2024 तथा माननीय एनसीएलएटी द्वारा 23.12.2024 को निरस्त किया गया)
7. ऋण शोध अहमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	21 जून 2025
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अहमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	<b>नरेंद्र कुमार शर्मा</b> पंजी. सं.: IBBI/PA-002/IP-ND0125/2017-18/10294 एफएफ: 31 दिसंबर, 2025 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	पता: प्लॉट नं.-डी-1/2, बेलकम घुघ सीजीएएचएस, प्लॉट नं. 6, सेक्टर-3, द्वारका, नई दिल्ली-1100781 ईमेल: nksharma.fcs@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पता: प्लॉट नंबर-112ए, फेज-व, उद्योग विहार, नूरुग्राम, हरियाणा-122016 ईमेल: cirp.festivalcity@gmail.com
11. दाय प्रस्तुत करने हेतु अधिनियम तिथि	06 जनवरी, 2025 (माननीय एनसीएलएटी ने 23.12.2024 को रोक हटा ली)
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के कर्ताज (ख) के तहत अभिनियमित लेनदारों की श्रेणियां, यदि कोई	रियल एस्टेट आदी
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अहमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	<b>1. कमलेश कुमार मूषा</b> पंजी. सं.: IBBI/PA-001/IP-ND01316/2018-2019/12071 <b>2. सुनील सेठी</b> पंजी. सं.: IBBI/PA-003/CAIN00426/2022-2023/14179 <b>3. राहुल कुमार माधेश्वरी</b> पंजी. सं.: IBBI/PA-002/IP-ND10146/2021-2022/13625
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	(क) वेबसाइट: <a href="http://festivalcitycirp.com">festivalcitycirp.com</a> <a href="https://bbi.gov.in/en/home/downloads">https://bbi.gov.in/en/home/downloads</a> (ख) भौतिक पता: आर्डाआरपी का कार्यालय प्लॉट नं.-112ए, फेज-व, उद्योग विहार, नूरुग्राम, हरियाणा-122016

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिनियम के दिनांक 19 जुलाई 2024 (आर्डाआरपी द्वारा 22.07.2024 को प्राप्त आदेश की प्रति) को मिस्ट एक्वेन्यू प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अहमता प्रक्रिया आरंभ करने का आदेश दिया है।

**मिस्ट एक्वेन्यू प्राइवेट लिमिटेड** के लेनदारों से एतद्वारा अपने दायों का प्रमाण **06 जनवरी 2025** को अथवा पूर्व अधिनियम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष कर्ताज (ख) पर प्रस्तुत करने की मांग की जाती है।

किसी लेनदारों को अपने दायों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दायों का प्रमाण व्यक्तिगत रूप से, ऊपर धारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

प्रतिष्ठित संख्या 12 में सूचीबद्ध किसी वर्ग से संबंधित विवरण अद्यतनात को बोर्ड में उक्त वर्ग (रियल एस्टेट आदी) के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रतिष्ठित संख्या 13 में सूचीबद्ध तीन दिवालियापन पेशेवरों में से किसी एक अधिकृत प्रतिनिधि के रूप में अपनी पसंद का संकेत देना होगा।

दावे के फर्जी अथवा धामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-  
**नरेंद्र कुमार शर्मा**  
दिनांक: 26.12.2024  
स्थान: नूरुग्राम, हरियाणा

**प्रपत्र ए**  
**सार्वजनिक घोषणा**  
[भारतीय दिवाला और शेोधन अहमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अहमता समाधान प्रक्रिया) विनियामकी, 2016 के विनियम 6 के अधीन]

**आनंद इन्फोएज प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ**  
**संबंधित विवरण**

1. कार्पोरेट देनदार का नाम	आनंद इन्फोएज प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	27 सितंबर, 2007
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली और हरियाणा (आरओसी-दिल्ली)
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U72300DL2007PTC168769
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: जेएफओ 11, प्लॉट नं. 10, डीएलएफ टावर-ए, जसोला, दक्षिण दिल्ली, नई दिल्ली-110025
6. कार्पोरेट देनदार के संबंध में ऋण शोध अहमता आरंभन तिथि	22 जुलाई, 2024 (प्रवेश आदेश की प्रति प्राप्त होने की तिथि 19.07.2024 तथा माननीय एनसीएलएटी द्वारा 23.12.2024 को निरस्त किया गया)
7. ऋण शोध अहमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	21 जून 2025
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अहमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	<b>नरेंद्र कुमार शर्मा</b> पंजी. सं.: IBBI/PA-002/IP-ND0125/2017-18/10294 एफएफ: 31 दिसंबर, 2025 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	पता: प्लॉट नं.-डी-1/2, बेलकम घुघ सीजीएएचएस, प्लॉट नं. 6, सेक्टर-3, द्वारका, नई दिल्ली-1100781 ईमेल: nksharma.fcs@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पता: प्लॉट नंबर-112ए, फेज-व, उद्योग विहार, नूरुग्राम, हरियाणा-122016 ईमेल: cirp.festivalcity@gmail.com
11. दाय प्रस्तुत करने हेतु अधिनियम तिथि	06 जनवरी, 2025 (माननीय एनसीएलएटी ने 23.12.2024 को रोक हटा ली)
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के कर्ताज (ख) के तहत अभिनियमित लेनदारों की श्रेणियां, यदि कोई	रियल एस्टेट आदी
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अहमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	<b>1. कमलेश कुमार मूषा</b> पंजी. सं.: IBBI/PA-001/IP-ND01316/2018-2019/12071 <b>2. सुनील सेठी</b> पंजी. सं.: IBBI/PA-003/CAIN00426/2022-2023/14179 <b>3. राहुल कुमार माधेश्वरी</b> पंजी. सं.: IBBI/PA-002/IP-ND10146/2021-2022/13625
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	(क) वेबसाइट: <a href="http://festivalcitycirp.com">festivalcitycirp.com</a> <a href="https://bbi.gov.in/en/home/downloads">https://bbi.gov.in/en/home/downloads</a> (ख) भौतिक पता: आर्डाआरपी का कार्यालय प्लॉट नं.-112ए, फेज-व, उद्योग विहार, नूरुग्राम, हरियाणा-122016

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिनियम के दिनांक 19 जुलाई 2024 (आर्डाआरपी द्वारा 22.07.2024 को प्राप्त आदेश की प्रति) को आनंद इन्फोएज प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अहमता प्रक्रिया आरंभ करने का आदेश दिया है।

**आनंद इन्फोएज प्राइवेट लिमिटेड** के लेनदारों से एतद्वारा अपने दायों का प्रमाण **06 जनवरी 2025** को अथवा पूर्व अधिनियम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष कर्ताज (ख) पर प्रस्तुत करने की मांग की जाती है।

किसी लेनदारों को अपने दायों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दायों का प्रमाण व्यक्तिगत रूप से, ऊपर धारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

प्रतिष्ठित संख्या 12 में सूचीबद्ध किसी वर्ग से संबंधित विवरण अद्यतनात को बोर्ड में उक्त वर्ग (रियल एस्टेट आदी) के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रतिष्ठित संख्या 13 में सूचीबद्ध तीन दिवालियापन पेशेवरों में से किसी एक अधिकृत प्रतिनिधि के रूप में अपनी पसंद का संकेत देना होगा।

दावे के फर्जी अथवा धामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-  
**नरेंद्र कुमार शर्मा**  
दिनांक: 26.12.2024  
स्थान: नूरुग्राम, हरियाणा

**प्रपत्र ए**  
**सार्वजनिक घोषणा**  
[भारतीय दिवाला और शेोधन अहमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अहमता समाधान प्रक्रिया) विनियामकी, 2016 के विनियम 6 के अधीन]

**मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ**  
**संबंधित विवरण**

1. कार्पोरेट देनदार का नाम	मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड
2. कार्पोरेट देनदार की तिथि	04 जून, 2013
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली और हरियाणा (आरओसी-दिल्ली)
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U70100DL2013PTC253541
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: 1ए, कंचनजंगा बिल्डिंग, 18, माराखमा रोड, सेंट्रल दिल्ली, नई दिल्ली-110001
6. कार्पोरेट देनदार के संबंध में ऋण शोध अहमता आरंभन तिथि	22 जुलाई, 2024 (प्रवेश आदेश की प्रति प्राप्त होने की तिथि 19.07.2024 तथा माननीय एनसीएलएटी द्वारा 23.12.2024 को निरस्त किया गया)
7. ऋण शोध अहमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	21 जून 2025
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अहमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	<b>नरेंद्र कुमार शर्मा</b> पंजी. सं.: IBBI/PA-002/IP-ND0125/2017-18/10294 एफएफ: 31 दिसंबर, 2025 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	पता: प्लॉट नं.-डी-1/2, बेलकम घुघ सीजीएएचएस, प्लॉट नं. 6, सेक्टर-3, द्वारका, नई दिल्ली-1100781 ईमेल: nksharma.fcs@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पता: प्लॉट नंबर-112ए, फेज-व, उद्योग विहार, नूरुग्राम, हरियाणा-122016 ईमेल: cirp.festivalcity@gmail.com
11. दाय प्रस्तुत करने हेतु अधिनियम तिथि	06 जनवरी, 2025 (माननीय एनसीएलएटी ने 23.12.2024 को रोक हटा ली)
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के कर्ताज (ख) के तहत अभिनियमित लेनदारों की श्रेणियां, यदि कोई	रियल एस्टेट आदी
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अहमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	<b>1. कमलेश कुमार मूषा</b> पंजी. सं.: IBBI/PA-001/IP-ND01316/2018-2019/12071 <b>2. सुनील सेठी</b> पंजी. सं.: IBBI/PA-003/CAIN00426/2022-2023/14179 <b>3. राहुल कुमार माधेश्वरी</b> पंजी. सं.: IBBI/PA-002/IP-ND10146/2021-2022/13625
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	(क) वेबसाइट: <a href="http://festivalcitycirp.com">festivalcitycirp.com</a> <a href="https://bbi.gov.in/en/home/downloads">https://bbi.gov.in/en/home/downloads</a> (ख) भौतिक पता: आर्डाआरपी का कार्यालय प्लॉट नं.-112ए, फेज-व, उद्योग विहार, नूरुग्राम, हरियाणा-122016

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिनियम के दिनांक 19 जुलाई 2024 (आर्डाआरपी द्वारा 22.07.2024 को प्राप्त आदेश की प्रति) को मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अहमता प्रक्रिया आरंभ करने का आदेश दिया है।

**मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड** के लेनदारों से एतद्वारा अपने दायों का प्रमाण **06 जनवरी 2025** को अथवा पूर्व अधिनियम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष कर्ताज (ख) पर प्रस्तुत करने की मांग की जाती है।

किसी लेनदारों को अपने दायों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दायों का प्रमाण व्यक्तिगत रूप से, ऊपर धारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

प्रतिष्ठित संख्या 12 में सूचीबद्ध किसी वर्ग से संबंधित विवरण अद्यतनात को बोर्ड में उक्त वर्ग (रियल एस्टेट आदी) के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रतिष्ठित संख्या 13 में सूचीबद्ध तीन दिवालियापन पेशेवरों में से किसी एक अधिकृत प्रतिनिधि के रूप में अपनी पसंद का संकेत देना होगा।

दावे के फर्जी अथवा धामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-  
**नरेंद्र कुमार शर्मा**  
दिनांक: 26.12.2024  
स्थान: नूरुग्राम, हरियाणा

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED

**PUBLIC ANNOUNCEMENT**

**MANGAL**

**MANGAL ELECTRICAL INDUSTRIES LIMITED**

Our Company was originally formed as a partnership firm constituted under the Indian Partnership Act, 1932 on April 28, 1989 under the name and the style of "Mangal Electrical Industries". Thereafter, the partnership firm was converted into a private limited company under Part IX of the Companies Act, 1956 as "Mangal Electrical Industries Private Limited" and a fresh certificate of incorporation dated April 1, 2008 issued by the RoC. Thereafter, our Company was converted into public limited company pursuant to shareholder's resolution dated May 16, 2024, consequent to which the name of our Company was changed to Mangal Electrical Industries Limited, and a fresh certificate on incorporate dated July 25, 2024 was issued by the RoC. For further details, including in relation to changes in name and registered office of our Company, see "History and Certain Corporate Matters - Changes in the registered office of our Company" on page 232 of the Draft Red Herring Prospectus dated December 24, 2024 ("DRHP"), filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchanges.

Registered and Corporate Office: C-61, C-61 (A&B), Road No. 1-C, V. K. I. Area, Jaipur 302 013, Rajasthan, India; Telephone: +91141-4036113; Contact person: Balvinder Singh Guleri, Company Secretary and Compliance Officer  
E-mail: [compliance@mangals.com](mailto:compliance@mangals.com); Website: <https://www.mangals.com>; Corporate Identity Number: U31909RJ2008PLC026255

**THE PROMOTERS OF OUR COMPANY ARE RAHUL MANGAL, ASHISH MANGAL, SAROJ MANGAL AND ANIKETA MANGAL**

**INITIAL PUBLIC OFFERING OF UP TO [x] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF MANGAL ELECTRICAL INDUSTRIES LIMITED (OUR "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [x] PER EQUITY SHARE, INCLUDING A SHARE PREMIUM OF ₹ [x] PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 45,000.00 LAKHS (THE "ISSUE"). THE ISSUE SHALL CONSTITUTE [x]% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.**

**OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES (AS DEFINED HEREINAFTER), INCLUDING THROUGH PRIVATE PLACEMENT, PREFERENTIAL ALLOTMENT, RIGHTS ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED UNDER APPLICABLE LAW TO ANY PERSON(S) OF SUCH EQUITY SHARES FOR AN AMOUNT AGGREGATING UP TO ₹ 9,000.00 LAKHS, AT ITS DISCRETION, PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE ISSUE COMPLYING WITH RULE 19(2)(B) OF THE SCRR.**

**THE PRICE BAND AND THE MINIMUM BID LOT SIZE WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLM AND WILL BE ADVERTISED IN ALL EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER [x], ALL EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER [x] (HINDI BEING THE REGIONAL LANGUAGE OF JAIPUR, WHEREIN THE REGISTERED OFFICE OF OUR COMPANY IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES. THE FACE VALUE OF THE EQUITY SHARE IS ₹ 10. THE ISSUE PRICE IS [x] TIMES THE FACE VALUE OF THE EQUITY SHARES.**

In case of any revision in the Price Band, the Bid/ Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/ Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Issue Period for a minimum of three Working Days, subject to the Bid/ Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/ Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the websites of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Category"), provided that our Company may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Category to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Category. Further, 5% of the Net QIB Category shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Issue Price, and the remainder of the Net QIB Category shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Issue shall be available for allocation to Non-Institutional Investors and not less than 35% of the Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 2.00 lakhs and up to ₹ 10.00 lakhs and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 10.00 lakhs provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" on page 380 of this Draft Red Herring Prospectus.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Issue and has filed the DRHP.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the websites of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the Stock Exchanges i.e., BSE at [www.bseindia.com](http://www.bseindia.com) and NSE at [www.nseindia.com](http://www.nseindia.com), website of the Company at <https://www.mangals.com> and the websites of the Book Running Lead Manager to the Issue i.e., Systematix Corporate Services Limited at [www.systematixgroup.in](http://www.systematixgroup.in) (the "BRLM"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Issue on or before 5:00 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity-related securities involves a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 26 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters - Main Objects of our Company" on page 232 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 71 of the DRHP.

**BOOK RUNNING LEAD MANAGER**

**REGISTRAR TO THE ISSUE**

**Systematix Corporate Services Limited**  
The Capital, A-Wing No. 603-606 6th Floor, Plot No. C-70 G-Block, Bandra Kurla Complex Bandra (East), Mumbai- 400 051  
Maharashtra, India Tel: +91 22 6704 8000 E-mail: [mangal@systematixgroup.in](mailto:mangal@systematixgroup.in)  
Investor grievance e-mail: [investor@systematixgroup.in](mailto:investor@systematixgroup.in) Website: [www.systematixgroup.in](http://www.systematixgroup.in)  
Contact Person: Jinal Sanghvi / Kuldeep Singh SEBI Registration No.: INM00004224

**Bigshare Services Private Limited**  
Office No S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, next to Ahura Centre Andheri (East) Mumbai - 400 093 Maharashtra, India Tel: +91 22 62638200 E-mail: [ipo@bigshareonline.com](mailto:ipo@bigshareonline.com)  
Investor grievance e-mail: [investor@bigshareonline.com](mailto:investor@bigshareonline.com) Website: <https://www.bigshareonline.com>  
Contact Person: Mr. Vinayak Morbale SEBI Registration No.: INR000001385

**MANGAL ELECTRICAL INDUSTRIES LIMITED**  
On behalf of the Board of Directors  
Sd/-  
Balvinder Singh Guleri  
Company Secretary and Compliance Officer

**Place : Jaipur**  
**Date : December 24, 2024**

**Mangal Electrical Industries Limited** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated December 24, 2024 with SEBI and Stock Exchanges. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e., BSE at [www.bseindia.com](http://www.bseindia.com) and NSE at [www.nseindia.com](http://www.nseindia.com) and is available on website of the company i.e. <https://www.mangals.com>, websites of the BRLM, i.e., Systematix Corporate Services Limited at [www.systematixgroup.in](http://www.systematixgroup.in). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 26 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been, and will not be, registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities law in the United States, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. There will be no public offering of the Equity Shares in the United States. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined, in and in compliance with, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales are made.

CONCEPT

**प्रपत्र ए**  
**सार्वजनिक घोषणा**  
[भारतीय दिवाला और शेोधन अहमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अहमता समाधान प्रक्रिया) विनियामकी, 2016 के विनियम 6 के अधीन]

**यूईई इलेक्ट्रिकल इंडीनिअस प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ**  
**संबंधित विवरण**

1. कार्पोरेट देनदार का नाम	यूईई इलेक्ट्रिकल इंडीनिअस प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	17 सितंबर, 1990
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U74899DL1990PTC041501
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: 43, तीसरी मंजिल, जी बी रोड, दिल्ली-110006
6. कार्पोरेट देनदार के संबंध में ऋण शोध अहमता आरंभन तिथि	कार्पोरेट कार्यालय: 418, टावर 2, डीएलएफ कार्पोरेट ट्रीस, सेक्टर 74ए, नूरुग्राम -122004 (हरियाणा)
7. ऋण शोध अहमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	20 दिसंबर, 2024 (आदेश की प्रति 23.12.2024 को प्राप्त हुई)
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अहमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	<b>विवेक शर्मा</b> पंजी. सं.: IBBI/PA-002/IP-ND1077/2020-2021/13442 एफएफ: 30 जून, 2025 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	पता: मकान नंबर 44B, झील सुरक्षा, पी.ओ. कृष्णा नगर, दिल्ली-110051 ईमेल: <a href="mailto:fcsviveksharma@gmail.com">fcsviveksharma@gmail.com</a>
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पता: B/28, तुषीय नगर, डब्ल्यू ई ए. अडवेल अलीज रोड, करोल बाग, नई दिल्ली-110005 ईमेल: <a href="mailto:adw@adw.com">adw@adw.com</a>
11. दाय प्रस्तुत करने हेतु अधिनियम तिथि	05 जनवरी, 2025
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के	